



2026:AHC:12850

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 232 of 2026

Bachchan Lal Srivastava And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s) : Chandrakant, Shrinath

Counsel for Respondent(s) : Arpit Malviya, Awadhesh Kumar
Malviya, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred the present petition with the following prayer:-

(i) Issue a writ, order or direction in the nature of certiorari quashing the entire proceeding of case No. 9331 of 2025 Computerized Case No. T202514291009331 (Report Lekhpal Jamalapur Dehati Vs. Bachchan Lal and others) under section 38(1) of U.P. Revenue Code, 2006 (Annexure No. 13 to this writ petition).

2. It is argued by learned counsel for the petitioners that a report dated 08.08.2025 submitted by various revenue authorities to the Sub Division Officer, in the proceedings under Section 38 of U.P. Land Revenue Code, 2006 is per se illegal and without jurisdiction and the same is liable to be quashed.

3. On the other hand, a preliminary objection has been raised by Sri Awadhesh Kumar Malviya, learned counsel for the respondent No.10 that the respondent No.10 namely Ram Das Yadav has approached this Court by filing Writ C No.33886 of 2025 in which an order dated 08.10.2025 has been passed by this Court directing the respondent No.3/Sub Divisional Officer, Sadar, District Ghazipur to decide Case No.9331 of 2025 expeditiously and preferably within a period of three months. It is argued that the present petition is a premature writ petition as till date no decision has been taken against the petitioner in the matter. It is argued

that in case, any adverse order has been passed against the petitioner, the petitioner has alternative remedy to file appeal before the Commissioner as provided under Sub Section (4) of Section 38 of U.P. Land Revenue Code, 2006.

4. Heard learned counsel for the parties and perused the record.

5. From perusal of the record, it is clear that the report submitted in the aforesaid proceedings under Section 38 of U.P. Land Revenue Code, 2006 is under challenge. It is settled law that Writ Court should not interfere only on the basis of report submitted by the Revenue Authorities in the pending proceedings. Apart from the same, a direction has already given by Court to decide the Case No.9331 of 2025 within time bound period and till date no decision has been taken against the petitioner.

6. In this view of the matter, the Court of the opinion that no relief could be granted to the petitioner and the writ petition is hereby dismissed.

7. It is made clear that the petitioner is free to challenge the report before the Competent Court in case any adverse order has been passed against the petitioner in the aforesaid proceedings.

(Prakash Padia,J.)

January 19, 2026

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